

ITEM NO.1502

COURT NO.5

(REVISED)
SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 18/2018

INDIABULLS HOUSING FINANCE LTD.

Appellant(s)

VERSUS

M/S DECCAN CHRONICLE HOLDINGS LTD. & ORS.

Respondent(s)

WITH

CONMT.PET.(C) No. 756/2017 in SLP(C) No. 5752/2014 (XII-A)
CONMT.PET.(C) No. 1693/2017 in SLP(C) No. 5752/2014 (XII-A)

Date : 23-02-2018

These matters were called on for pronouncement of judgment today.

For Appellant(s) Mr. E. C. Agrawala, AOR

For Respondent(s) M/S. Ap & J Chambers, AOR

Mr. Kuldeep S. Parihar, Adv.
Mr. H. S. Parihar, AOR
Ms. Pooja Tiwari, Adv.

Mr. M. C. Mukund, Adv.
Mr. M. B. Elakkumanan, Adv.
Mr. P. Kumar Jain, Adv.
Mr. Bijoy Kumar Jain, AOR
Mr. Mohd. Faris, Adv.

Ms. Pooja Dhar, AOR

Mr. Baij Nath Patel, Adv.
Ms. Sweta, Adv.
Ms. Romila, Adv.
Mr. Rahul Pratap, AOR

Hon'ble Mr. Justice A. K. Sikri pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Ashok Bhushan.

The appeal is allowed and the contempt petitions stand disposed of in terms of the signed reportable judgment.

Application for impleadment stands disposed of.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER

[Signed reportable judgment is placed on the file.]

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[Signed reportable judgment is placed on the file.]